

**NATIONAL COMPANY LAW TRIBUNAL,
CHANDIGARH BENCH, CHANDIGARH.**

**CP No.193/2016
RT CP No.93/Chd/Hry/2017**

In the matter of:

M/s Khandelwal PolymersPetitioner.

Versus.

M/s GNG Limited & Ors.Respondents.

Present: None.

As per the office report, no information as per proviso to rule 5 (1) of the Companies (Transfer of Pending Proceedings) Rules, 2016 has been furnished nor the name of Interim Resolution Professional has been proposed so far. The matter is now adjourned to 21.07.2017.

S/—
(Justice R.P.Nagrath)
Member (Judicial)

✓ July 04, 2017
Ashwani